

**HIGH COURT OF JAMMU AND KASHMIR  
AT JAMMU**

**EMG-LPA No.50-A/2020 in  
OWP no.477/2019**  
EMG-CM No.10-A/2020  
EMG-CM No.11-A/2020  
EMG-CM No.12-A/2020  
EMG-CAV No.21-A/2020  
(Through Video Conferencing from  
Srinagar)

**M/s Mohammad Ashore and others**

.....Appellant

Through :- Mr. Javid Iqbal, Advocate  
(On Video Conference from High Court at  
Srinagar)

V/s

**Commissioner/Secretary to Government  
and Another**

.....Respondent(s)

Through :- Mr. F. A. Natnoo, AAG  
(On Video Conferencing from High Court at  
Jammu)

**HON'BLE THE CHIEF JUSTICE**  
(On Video Conference from High Court at Jammu)

**Coram:**

**HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE**  
(On Video Conference from High Court at Jammu)

**ORDER**  
**20.05.2020**

**EMG-CAV No.21-A/2020 in EMG-LPA No.50-A/2020**

Caveator is represented and heard.

Caveat notice is discharged.

**EMG-LPA No.50-A/2020 in OWP No.477/2019**

Issue notice to show cause as to why the appeal be not admitted to  
hearing.

Mr. F.A.Natnoo, learned AAG accepts notice on behalf of the respondents.

Let a copy of paper book be furnished to Mr. Natnoo, learned AAG within two days from today.

Arguments have been heard in connected appeal being EMG-LPA No. 41-A/2020.

List the present appeal along with EMG-LPA No.2/2020 and EMG-LPA No. 41-A/2020 on 27<sup>th</sup> May 2020.

**(SANJAY DHAR)**  
**JUDGE**

**(GITA MITTAL)**  
**CHIEF JUSTICE**

Jammu  
20.05.2020  
Tilak

